

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 706 OF 2018 IN**  
**DFR NO. 1992 OF 2018**

**Dated: 13<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Srijan Energy Systems Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission (CERC) &Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Sumanta Nayak  
Mr. SamironBorkataky  
Mr. Soumya Ranjan Parida

Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal for R-1

Ms. Suparna Srivastava for R-2

**ORDER**

Learned counsel, Mr. Sumanta Nayak, appearing for the Appellant submits that two weeks' time may kindly be granted to take necessary instructions in the matter and make his submissions.

Submission made by the learned counsel for the Appellant, as stated above, is placed on record.

Two weeks' time is granted to the learned counsel for the Appellant to enable him to take necessary instructions from the Appellant in the matter and make his submissions.

List the matter on **31-7-2018**, as agreed by the learned counsel appearing for the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**